

(a) the number of people excluded from draft National Register of Citizens (NRC) in Assam, till date;

(b) the present status of people who have been excluded from the said draft; and

(c) whether it is also a fact that the people who are actually foreigners have already left Assam and fled to other States before being included in NRC draft and getting apprehended by local administration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) to (c) The Complete Draft National Register of Citizens (NRC) was published on 30th July, 2018 covering 2,89,83,677 number of persons as per the direction of the Hon'ble Supreme Court. A total number of 40,70,707 persons were not found eligible for inclusion in the draft NRC, An additional draft exclusion list was published on 26.06.2019 consisting of 1,02,462 persons, whose names were included in the draft NRC but subsequently found ineligible.

The process of receipt of claims and objections on draft NRC starting from 25th September, 2018 ended on 31st December, 2018. After the disposal of claims and objections, the final NRC is to be published by 31st July, 2019 as per the directions of the Hon'ble Supreme Court order dated 24.01.2019 passed in WP(C) 274/2009.

#### **Police involved in trapping people in fake cases**

†3530. CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the police in National Capital Region, Delhi is found involved in certain such cases wherein they have formed gangs and are illegally extracting the money from people for a long time by threatening them to get trapped into fake cases;

(b) whether it is also a fact that increasing crime incidents are being continuously recorded in the country and National Capital of Delhi; and

(c) whether Government would consider to take steps towards 'Police Reforms' in order to make policing system more proactive?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) : (a) to (c) In the National Capital Region (NCR) areas, other than National Capital Territory (NCT) of Delhi, the primary responsibility with respect to 'Police' & 'Public Order' lies with the State Governments concerned, as per the Seventh Schedule to the Constitution of India. As far as NCT of Delhi is concerned, Delhi Police has reported that during the last two years and the current year (up to 30.06.2019), no such case has come to notice wherein policemen have been found acting in gangs and illegally extracting money from people for a long time by threatening them to trap them in fake cases.

2. As reported by Delhi Police, a number of measures taken for facilitating reporting and registration of crime, including online registration of e-FIR for theft of Motor Vehicles and other properties, may have contributed to higher number of cases registered in the NCT of Delhi. However, crime under various important heads and also the total heinous crimes during 2019 (upto 30.06.2019) as compared to the corresponding period in 2018 have shown a decline.
3. Police reforms are an ongoing process. The Centre issues advisories to the States to bring in the requisite reforms in the Police administration to meet the expectations of the people and to improve the working conditions of the police personnel. The Union Government has set up various Commissions/Committees on police reforms and reviewed them from time to time to make police more efficient, effective, responsive to the needs of the people and accountable to the rule of law.
4. Delhi Police has taken a number of steps to reform the working of the Police Force, of which major ones include, regular refresher courses for investigating officers to sharpen their skills, posting of Inspector (Investigation) in all Police Stations of Delhi, investigation of heinous cases by officers of Inspector rank to ensure quality/effective investigation, investigation of sensational cases by specialized units, registration of FIR on complaints received through e-mail after verification, computerized system for monitoring and tracking of complaints received from general public, organization of regular meetings of people with police to build up confidence and formation of Peace Committees in vulnerable areas.